COURT-1

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY

(Appellate Jurisdiction)

APPEAL NO. 79 OF 2017 & IA NO. 712 OF 2017

Dated: 19th September, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson

Hon'ble Mr. I. J. Kapoor, Technical Member

In the matter of:

Haryana Vidyut Prasaran Nigam Ltd. Appellant(s)

Vs.

Central Electricity Regulatory Commission & Ors. Respondent(s)

Counsel for the Appellant(s) : Mr. Anand K.Ganesan

Ms. Swapna Seshadri

Counsel for the Respondent(s) : Mr. M. G. Ramachandran

Ms. Poorva Saigal

Ms. Anushree Bardhan for R-2

Ms. Suparna Srivastava for PGCIL

ORDER I.A. NO. 712 of 2017

(Appln. for condonation of delay in filing rejoinder)

Delay in filing rejoinder is condoned and rejoinder is taken on record. Application is disposed of.

APPEAL NO. 79 OF 2017

Learned counsel for the appellant states that he will be filing affidavit of service today.

Learned counsel appearing for Respondent No.3/Powergrid Corporation seeks four week time to file reply. Learned counsel for the respondents may file reply on or before 23.10.2017 after serving copy on the other side. Rejoinder may be filed within two weeks thereafter.

List the matter on <u>14.11.2017</u>.

(I.J. Kapoor)
Technical Member

(Justice Ranjana P. Desai) Chairperson

ts/kt